SHRI DALIT EZHILMALAI: As far as taking action against the officials is concerned, the Delhi Government reported that no negligence by any official of the State Government has been established during the edible oil crisis. Therefore, the question of taking any action against the officials is ruled out. With regard to the cases filed against the adulterators, we have stated that 84 persons have been booked under the Act. The CBI has already taken up the cases and the investigation is in progress. I have already informed the House that the CBI has come to the conclusion, not conclusion, at least by this time they could say that there is a clear criminal conspiracy. As desired by the hon. Member, as and when the complete information is provided to us, we will place it before the House.

श्री गांधी आजाद: महोदय, यह जो तेल की मिलावत का पता लगा है, उस संबंध में मंत्री महोदय से मै एक सीधा-सादा प्रश्न पूछना चाहता हूं कि मिलावट में कितना तेल पकड़ा गया जिसको पकड़ने के बाद डिस्टॉय कर दिया गया?

SHRI DALIT EZHILMALAI: We had lifted several samples for testing. We have given their numbers also . But, ... *{Interruptions)* ...

AN HON. MEMBER: What is the quantity destroyed? *...(Interruptions)...*

श्री गांधी आज़ाद: महोदय, मेरा प्रश्न है इ कितना मिलावटी तेल पकड़ा गया जिसे पकड़ने के बाद डिस्टॉय कर दिया गया क्योंकि वह मिलावटी ते खाने के योग्य नहीं रह गया था इसलिए उसे डिस्टॉय कर दिया गया। वह तेल कितनी मात्रा में था, यही मेरा सवाल है?

SHRI DALIT EZHILMALAI: We will collect the information and place it before the House.

PROF. M. SANKARALINGAM: Hon. Chairman, Sir, our hon. Minister has given information in his statement and in his oral replies that cases had been registered under the Adulteration Act. With regard to Q.No. 97, he has replied that criminal conspiracy has been noted and it has been handed over to the CBI for investigation and that proper action is being taken. If it were a criminal conspiracy, why should the poor traders, the small vendors, who got oil from big oil merchants or wholesale merchants, be harassed under the Adulteration Act? If it were a criminal case, it has to be in a different form. I would like to know whether the Government, or, it is small vendors doing adulteration. First, you have to decide on that matter. Has the Government anything to do in this regard?

MR. CHAIRMAN: Twice he has replied to this question. Now, Q.No. 82.

SHRI SURYABHAN PATIL VAHADANE: Sir,.. .*(Interruption)...*

MR. CHAIRMAN: No, it is already twenty minutes. Now, Dr. Dutta.

Child prostitution in the country

*82. DR. B.B. DUTTA Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that more than 25 per cent of prostitutes in India are minors;

(b) if so, the details thereof;

(c) whether any meeting of the Central Advisory Committee on Child Prostitution was held in the capital recently;

(d) if so, the suggestions made by the participants in the said meeting;

(e) the reaction of Government thereto;

(f) whether Government propose to rename the existing Immoral Traffic (Prevention) Act, 1956; and

(g) the details of steps taken/proposed to curb the evil of child prostitution?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) The Government has not conducted any survey on prostitution covering the entire country. However, in 1991, at the instance of the Deptt., Central Social Welfare Board initiated a survey on Prostitution in six metropolitan cities namely, Bombay, Calcutta, Delhi, Madras, Bangalore & Hyderabad. According to the survey, in Calcutta and Delhi the age at the time of entry into prostitution in these cities is as under:—

Below 15 years	14.9%
16 — 18 years	24.5%

(c) to (e) A meeting of the Central Advisory Committee on Child Prostitution was convened on 16.10.98 to consider amendments in the Immoral Traffic (Prevention) Act, 1956 to make it more effective an stringent. The Committee has recommended certain substantial amendments on imposition of higher penalties and fine on offences under the Act. These recommendations are in the process

of being examined in consultation with the concerned Ministries.

(f) No, Sir.

(g) The Government has constituted a Central Advisory Committee on Child Prostitution. The recommendations made by the Committee have been sent to the concerned Central Ministries, State Governments/UT Administrations for implementation of the provisions of the report. The State Govemments/UT Administrations have also set up State Advisory Committees and are taking action to notify special police officers,set up Advisory Boards of Social Workers and NGOs in red light areas, conduct regular raids and take measures for protection and rehabilitation of rescued persons. Some State Governments are implementing schemes for prevention and rehabilitation of women and child victims of prostitution. The Committee constituted by Government on Prostitution, Child Prostitutes and Children of Prostitutes prepared a report on the nature of commercial sexual exploitation, its situation, extent and magnitude and also finalised a Plan of Action to combat trafficking and commercial sexual exploitation of women and children. Action points were grouped under: Prevention; Trafficking; Awareness Generation & Social Mobilisation; Health Care services and Child Care; Housing. Shelter and Civic Amenities; Economic Empowerment; Legal Reforms and Law Enforcement; Rescue and Rehabilitation; Institutional Machinery; Methodology. The State Governments and UT Administrations have been requested to implement the Plan of Action.

In addition, the Government is attempting to bring about an overall improvement in the status of children, especially girl children, through better education, health care and empowerment of women. Schemes for employment and income generation like Integrated Rural Development Programme (IRDP), Jawahar Rojgar Yojana (JRY), Support to Training and Employment Programme (STEP), Setting up of Employment-cum-Income Generating Units for Women, Socio-Economic Programme (SEP), Rashtriya Mahila Kosh (RVK), Training of Rural Youth for Self Employment (TRYSEM) and Development of Women and Children in Rural Areas (DWCRA), Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and Development of Women and Children in Urban Areas (DWCUA) are implemented especially in high supply areas of victims of prostitution and for rehabilitation of rescued victims of prostitution.

DR. B.B. DUTTA: Sir, I am very sorry to say that the hon. Minister has not answered my question at all. My question pertains, specifically, to the abuse of girl children, prostitution of girl children on a commercial scale. That was my precise question, but the answer clubs prostitutes of all categories together. Sir, I asked specifically whether the Government proposes to rename the existing Immoral Traffic (Prevention) Act, 1956. The answer is, 'no'. That again shows that no importance is being given to a very specific problem. It shows that India is fast becoming a very, very sick society because the flowers of the society, the girl children, a good percentage of them, are subjected to prostitution. Twenty-five to thirty per cent of the girl children of the total population of prostitutes, being estimated at 24 lakhs, is being subjected to prostitution. Sir, the prostitution of girl children is rising every year and the growth rate as has been estimated by various private survey parties, various NGOs, is put at 8 — 10 per cent. Sir, I would like to draw your attention one of the major customers in India is the growing student population. About 20 per cent of the students are the customers of this trade and this is also tending to rise. To compound the problem. There is another thing to which I must draw the attention of the hon. Minister. Recently, after the Vietnam war, we have been plagued with a new industry; sex tourism. This is a gift from the American soldiers who were in Vietnam. Six lakh American soldiers had five lakh prostitutes. When the war ended in 1975, a survey was made and it was found that 64 per cent of this 5 lakh women prostitutes was suffering from syphilis, 34 per cent from gonorrhoea. Then, what happened after the liberation of Vietnam in 1975? This emerged in South East Asia as a very highly lucrative industry. Rich customers from abroad come to visit the third world countries. South East Asian countries. They are afraid because of the killer disease, AIDS, and they want pre-puberty children. They want innocent girl children and they pay heavily for that. If you go to Mumbai, Maharashtra, you can see where from the customers are coming. They are coming from the Gulf countries and from the West. This is a serious menace to our society. I fail to

understand why the Ministry has stated that they have not conducted any survey. Why was a survey not made specifically in regard to the commercially being abused girl children in India which is on the rise?

Why, on the basis of a survey, new legislations are not being made? I would like to inform the hon. Minister that all over the world, and even in the West, in Great Britain and in Switzerland, laws have already been enacted. These are so stringent that it makes it difficult for people from other countries to indulge in such kind of activities. Otherwise, they will make a tour of the Third World countries and enjoy themselves by spending a few dollars and pounds. So, in order to prevent them, two years back, there was a Private Members' Legislation in the British House of Commons which was backed even by the Government. This shows the seriousness of the situation. Sir, in Switzerland also, the Government has passed a law. When one goes to a Third World country and if there is any complaint, it will be treated as an offence and there is a very stringent punishment. In spite of all these happenings in the world, we, in India, who are a victim of this menace on an increasing scale, are not doing anything. So, I want to know specifically from the hon. Minister whether he is going to order a survery. And, on the basis of that survery, are you going to bring in any legislation to punish the offendrs? This is my precise question.

डा. मुरली मनहोर जोशी: माननीय सभापति जी, बहुत देर के बाद इन्होने प्रेसाइस क्वेश्चन किया है। हमारे देश में वेश्यावृत्ति में जिस प्रकार की आयु का विवरण है वह 20 वर्ष से नीचे 30 प्रतिशत,21 से 30 वर्ष तक 40 प्रतिशत और 31 से 35 वर्ष तक 18 प्रतिशन 35 से उपर 12 प्रतिशत; और 15 साल से नीचे की संख्या लगभग 15 प्रतिशत है। 15 प्रतिशत है। 16 और 18 साल के बीच में लगभग 25 प्रतिशत, 19 से 21 वर्ष के बीच में लगभग 28 प्रतिशत है। 22 वर्ष और उससे उपर 32.9 प्रतिशत है। जहां तक इस बात का सवाल है कि इस कानून का नाम बदला जाएगा या नही, तो नाम से उतना मतलब नहीं है। सवाल है उसके अंदर कानून का प्रावधान क्य है? उसका महत्व होता है। इस बारे में हमारे यहां जी महिला आयोग है उसकी सिफारिशें भी है और हमारे विभाग की भी है। अन्य मंत्रालओं से परामर्श करके हम बहुत से महत्वपूर्ण परिवर्तन कानून मे करने जा रहे है। जिससे इस अपराध पर नियंत्रण हो सके और अपराध करने वालों को दंडित भी किया जा सके।

MR. CHAIRMAN: Mr. Dutta, second supplementary, you ask a specific question.

DR. B.B. DUTTA: I am asking a specific question. Last year, the Supreme Court has issued a directive. It mentioned specifically, about the setting up of a Committee to look into the conditions of the prostitutes, the girl/ child prostitutes, and children of the prostitutes-these are two important categories. The court also directed that special action should be taken. In the light of this directive from the Supreme Court, I would like to know from the hon. Minister as to what precisely has been done by the Government.

डा. मुरली मनोहर जोशी: मान्यवर, सुप्रीम कोर्ट के नोटिस के अनुसार मंत्रालय ने एक समिति बनाई जिसने एक प्लान आफ एक्शन दिया। 1997 में यह कमेटी बनी और इसने 1998 में अपनी रिपोर्ट दी। हमारे पास वह एक प्लान आफएक्शन है। इस प्लान आफएक्शन के अन्दर 11 चीजों का आइडेटिफाई किया गया है जिसमें ईस रोग को,इस बला को, इस अपराध को प्रीवेन्शन करने के लिए, रोकने के लिए सिफारिशें है कि यह अनैतिक व्यापार आगे न चले, ट्रेफिकिंग। इसके बारे में कानून में सुधार किया जाए। इसके बारे में सिफारिशें है और साथ ही साथ सोशल मोबिलाइजेशन और लोगों में जागृति पैदा करने की जरूरत है। इसके बारे में सुझाव है।

यहां में यह कहना चाहुंगा कि बहुत बडी मात्रा में यहा अपराध इसलिए हो रहे है कि महिलाओं को एक कमोडिटी क्ले तौर पर ट्रीट किया जाता है। यह एक कलंक की बात है कि हमारे देश में आज भी आजादी के पचास वर्ष के बाद हम नारी को भोग्या मानते है। उसके व्यक्तित्व के तौर पर जो उसका स्वाभीमान और स्थान होना चाहिए, हम वह नही दे पाये है। पचास वर्षो तक हम यह नहीं कर पाये है लेकिन आठ महीने में हम कुछ कोशिश कर रहे है।

इसके अलावा हैल्थ केयर सर्विसेस के बारे में सुझाव दिय गये है कि किस प्रकार से इनको स्वास्थ्य संबंधी जानकारी दी जाए। आगे चाइल्ड केयर और एज्युकेशन के बारे में है कि बचपन से किस प्रकार की शिक्षा-दीक्षा होनी चाहिए। शिक्षा के बारे में क्या किया जाना चाहिए, इसके बारे में भी सुझाव है। फिर हाऊसिंग शेल्टर और सिविक अमेनीटिज़ जे बारे में भी सुझाव है। इकोनामिक इम्पावरमेंट, क्योंकि एक बहुत बड़ा कारण इस अपराध का, इस व्यापार के बढ़ने का यह है कि महिलाए आर्थिक

रूप से निर्बल है। आर्थिक दृष्टि से सबल बनाने के सुझाव भी है। लीगल रिफार्म्स और ला इनफोर्समेंट का जो आपने संकेत किया, जिससे हम सहमत है। उनमें सुधार होना चाहिए और उसको इनफोर्स करने के लिए क्या किया जाना चाहिएय क्योंकि इनफोर्समेंट की, प्रवर्तन की शक्तियों और क्रियाविधि राज्य सरकारों के पास है, हम उनसे बात कर रहे है इन कानूनों को किस प्रकार से अधिक प्रभावी और कारगर बनाया जाए, इस अनैतिक व्यापार को रोका जाए। इस व्यापार से लोगों को छुड़ाने के लिए और उनका पुनर्वास करने केलिए भी इस कमेटी कि सिफारिशे है इसके लिए क्या इंस्टीट्युशनल मशीनरी बनाई जाए, किस प्रकार का ढ़ांचा बनाया जाए, किस प्रकार का यंत्र बनाया जाए, इसकी सिफारिशे भी है। इस सारे ऐक्शन प्लान को किस रूप में हम ढालें, इसकी भी सिफारिशे है। यह अन्तरत्रालयी, इंटर-मिनिस्टीरियल सुझाव है, इनका सब मंत्रालयों के पास भेजा गया है। यह अक्तुबर, 1998 की सिफारिशे है। हम इन पर काम कर रहे है। हम समझते है कि बहुत जल्दी ही इन सिफारिशे के आधार पर हम कुछ बना सकेंगे और तब आपके सामने आंएंगे।

प्रो. रामगोपाल यादव: श्रीमन, सम्भवतः पूरा सदन इस बात से सहमत होगा कि वेश्यावृत्ति एक ऐसा कार्य है जिसको कोई स्वेच्छा से नहीं अपनाता और परिस्थितियां महिलाओं को इस कार्य को अपनाने के लिए विवश करती है। मैं माननीय मंत्री जी से अपना सवाल तीन हिस्सों में पूछना चाहुंगा। नम्बर एक, क्या सरकार ने कभी इस तरह का कोई सर्वे करवाया है जिसके जरिये उन परिस्थतियों पर प्रकास पड़ता हो जिनसे महिलाए या लड़किया वेश्यावृति अपनाने के इए विवश होती है, नम्बर दो, इस धन्धे से जुडी हुई महिलाओ या लड़कियों का फेमली बैकग्रांऊड क्या है और नम्बर ती न वे प्रोस्टीट्यूशन के लिए मजबूर न हों, इस हेतु सरकार के पास कोई कार्य योजना है?

डा. मुरली मनोहर जोशी: श्रीमन, हमार यहां जैसे मैंने बताया सब से अधिक कारण बेरोजगारी और निर्धनता का है, जो 50 प्रतिशत है। सामान्य तौर पर सामजिक धाराणाए जैसे के किसी ऊपर कोई घटना के वश, किसी अज्ञानता में, किसी दुर्घटना के कारण किसी प्रकार के बलात्कार के कारण या किसी ऐसे ही प्रसंग के कारण जो उस पर सामाजिक धब्बा लगता है 24 प्रतिशत महिलाएं इस कार्य को अपनाति है। कुछ हमारे देश में दुर्भाग्य है, हमें और सारे देश को इस प अर लज्जित होना चाहिए कुछ ऐसे सामाजिक तबके है जिनके अन्दर यह प्रवृत्ति चली आ रही है। हो सकता है उसका कारण भी निर्धनता या कुछ और रहा हो लेकिन कुछ ऐसे गांव है।, ऐसे क्षेत्र है, तबके है जिनमें इस प्रकार की पारिवारिक परम्परा है उनकू संख्या 16 प्रतिशत है, अज्ञानता और निरक्षता के कारण 9 प्रतिशन है। जहां तक आपने सामाजिक परिवेश की पूछी है, उसमें मै आपको पूरा बता देता हूं। जनसंख्या जे रूप, डैमोग्राफी के हिसाब से 94.6 प्रतिशत वेश्याएं भारतीय है, 2.6 प्रतिशत नेपाली है और 2.7 प्रतिशत बंगला देशी है। 84.36 प्रतिशत वेश्याओं का धर्म हिन्दु है, 10.96 प्रतिशत मुस्लिम है और 3.5 प्रतिशत किश्चिन है। जहां तक जाति का विवरण है हमें परिगणित जाति और परिगणीट जनजाति की 36 प्रतिशत, पिछड़े वर्ग की 24 प्रतिशत और अन्य 40 प्रतिशत है। जहां तक उनके वैवाहिक स्तर का सवाल है उनमें विहाहित 10.6 प्रतिशत है और 34.4 प्रतिशत अविवाहित है। 54.2 प्रतिशत ऐसी थी जिनको या तो प्रत्यक्त कर दिया गया या पृथक हो गई या विधवा हो गई। इसी प्रका से शिक्षा के तौर पर 31 प्रतिशत वेश्याएं निरक्षर थी, 4 प्रतिशत सामान्य तौर पर साक्षार थी बाकी जिनकी थोडी बहुत शिक्षा थी वह करीब 24 प्रतिशत थी और हाइली एजुकेटेड 1.4 प्रतिशत थी।

जहां तक इस बात का सवा है कि ये इस रूप में आगे काम न करे जो अनके ऐसी आर्थिक योजनाए शासन के द्वारा चलाई जा रही है कि जिससे महिलाओं कि आर्थिक दृष्टि से अपने पांव पर आत्मनिर्भर बताया जा सके। उनको हम अधिंकाश जानते है। महिलाओं की दृष्टि से ऐसे अनेक कार्यक्रम है रोजगार योजनाए है, उनकी इंपावरमें करने के लिए सारी व्यवस्थाए है और हमारी यह पुरी दृष्टि है कि इन बातों पर ध्यान दिया जाए। एक तो महिलो को व्यक्ति के नाते सम्मान मिले, उसके प्रति दृष्टीकोण में बदले सामाजिक दृष्टिकोण में बदलाव की आवश्यकत है और दूसरा उसकों आर्थिक रूप से आत्मनिर्भर बनानए की आवश्यकता है। सरकार इस बारे में प्रत्यत्नशील है। (**व्यवधान**)

श्री नरेश यादव: साक्षर और निरक्षर कितने है?

डा. मुरली मनोहर जोशी: मैंने बताया कि 71 प्रतिशत निरक्षर है और 4 प्रतिशत सामान्य तौर पर साक्षर है।

DR. GOPALRAO VITHALRAO PATIL: Sir, I came to know from the newspapers about some advertisements in foreign countries, particularly, in South-East Asia, where young women are made to work as housemaids. They are made to work in hotels as waitresses and as stewardesses. Their number is about 10,000/

- These people go from the North-East and they are all girls. Surprisingly, the NGOs and

the Government there are in support of these people. I would like to know whether it is fact that such large number of young girls from the North-East are being lured to go to South-East Asia, and, I would like to know whether the government is giving any help in the form of travel and other facilities. This is a very serious problem. I would like to know whether any such thing has come to the notice of the hon. Minister. This is my simple query.

DR. MURLI MANOHAR JOSHI: I have made a note of this question because the question relates only to the Indian conditions.

MISS MABEL REBELLO: Sir, a lot of school children, especially, the tribal children from the Chota Nagpur area, Raigarh, Sabguja in Madhya Pradesh, and Ranchi, Gumbla and other areas in Bihar are brought to Delhi, Calcutta and Bombay as domestic servants. Most of them are being ill-treated and eventually they become child prostitutes. My first question is this. Does the hon. Minister have any figures? Does the government have any figures about this? Have they ever made any study of this? If they have the figures, how do they propose to rehabilitate them?

Secondly, has the Government ever dwelt deeply to know the causes of why there is child prostitution? How are the children being lured? Who is doing this? is there any gang operating it? Does the Government have any measures? Does the Government have any plans to unearth this sort of gang? And what do they want to do in order to do away with child prostitution and all the gangs that are operating in this country?

डा. मुरली मनोहर जोशी: महोदय, मैने बताया कि इस व्यापार में जाने का मुख्य कारण निर्धनता, गरीबी बेरोजगारी और इसके अलावा जो लोगों पर सामाजिक कलंक लग जाता है वह है और कुछ पारिवारिक परंपरा है । इनको मै विस्तार से बता चुका हूं । जहां तक इ स रूप को दूर करने का सवाल है उसमें सबसे पहली आवश्यकता यह है कि हम आर्थिक द्दष्टि से इन वर्गो को सम्पन्न बनाए उनको आर्थिक द्दष्टि से मजबूत करें ....(**व्यवधान**)

डा. मुरली मनोहर जोशी: सबके लिए है । जो ट्राइबल्स, बैकवार्डस, शिड्यूल्ड कास्ट्स एण्ड शिड्यूल्ड ट्राइब्स, सबको, सब माहिलाओं को आर्थिक द्दष्टि से सम्पन्न करने के लिए आत्मनिर्भर करने के लिए योजनाओं की जरूरत है उसी के आधार पर यह काम हो सकता है । बच्चों के लिए आपने पूछा । आपको स्मरण होगा इसी सदन में हमने यह घोषित किया था कि हम एक राष्ट्रीय बाल आयोग बनाएंगे जो बच्चों के अधिकारों की रक्षा करूंगा और उस संबंध में हमारे मंत्रालय संबंधित सलाहकार समिति है उसमे चर्चा की हुई है और वह बनने के लिए हम आगे बढ़े हुए है तो एक प्रकार से इसी तरफ ध्यान दिया जा रहा है कि बच्चों का अब्यूज न हो उनका शोषण न हो और वे इस प्रकार के अनैतिक व्यापार से बचाए जा सकें । सरकार इस मामले में पूरे तौर पर सचेष्ट है ।

SHRI ADHIK SHIRODKAR: The hon. Minister has just now answered that our attitude towards women has to undergo a radical change, but the manner in which - women is projected in the movies in a degraded manner, where repeatedly rapes are shown, the lesbian spirit is shown, has this anaesthetised our attitude towards women? And if this is the major factor, then, is there any provision made to undertake radical changes in the manner in which these scenes are projected in movies?

डा. मुरली मनोहर जोशी: महोदय, महिलाओम को अश्लील रूप में चित्रित न किया जाए इस संबंध में कानूनी सुधार करने की सिफारिश हमारे पास है औत उस पर हम संबंधित मंत्रालयों से विचार करने के बाद ही कुछ कार्यवाही करेंगें ।

Track Renewal in Gujarat

*83. Shri Ahmed Patel: Will the Minister of RAILWAYS be pleased to state:

(a) whether track renewal was undertaken in Gujarat during the last three years;

(b) if so, the details thereof, year wise;

(c) whether Government have identified the rail tracks, particularly the narrow gauge lines, for renewal during 1998-99;

(d) if so, the details thereof; and

(e) by when the renewal work is likely to be completed in the State?

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): (a) to (e) A statement is laid on the Table of the House.